

(b) The husband of the Harijan lady had lodged a report *vide* D.D. No. 34-A dated 15-6-79, P. S. Patel Nagar, about the kidnapping, followed by complaints in this regard, received on 2-7-79 and 29-8-79. In the complaint, there was no mention of her minor daughter. The lady is major and had gone with her paramour of her own will. She has since come back, and is residing with her brother.

(c) The copy of the complaint, said to have been given to the Prime Minister, Home Minister, is not traceable.

(d) Since no cognizable offence had been established, question of tracing the culprits does not arise.

Relaxation in Industrial Licensing Policy

1775. SHRI S. R. A. S. APPALANAI DU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering any proposals to relax the industrial licensing policy particularly with regard to cement, paper and chemicals, in view of the existing shortage; and

(b) what steps have been taken by Government to increase the production capacity in these items in relation to the increased demand.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) No such proposal is under consideration.

(b) Government are making every effort to increase the availability of cement, paper and chemicals in the country largely by better utilisation of existing capacities, sanctioning new capacities wherever found necessary, and, finally through imports.

Inclusion of Tharu Caste in the List of Scheduled Tribes

1776. SHRI KRISHNA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received a memorandum from Bharatiya Tharu Kalyan Mahasangh, Post Hernatand, *via* Narainpur, West Champaran, Bihar for inclusion of Tharu caste in the list of Scheduled Tribes;

(b) if so, the details thereof; and

(c) the decision taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Yes, Sir. In the Memorandum the Bharatiya Tharu Kalyan Mahasangh, District West Champaran, Bihar has requested for inclusion of Tharu Caste in the list of Scheduled Tribes in Bihar State.

(c) The proposal for inclusion of Tharu Community in the list of Scheduled Tribes of Bihar State was referred to the Joint Committee on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978 which has ceased to exist with the dissolution of Sixth Lok Sabha. The matter is, however, under consideration of the Government and a decision in the matter will be taken at appropriate time.

Report of N.C.C.F. in the working of C.G.E.C. Cooperative Society Ltd., New Delhi

1777. SHRI KRISHNA PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received the study report of the NCCF on the working of the Central Government Employees Consumer Cooperative Society Ltd., New Delhi;

(b) if so, when and the details of various suggestions and recommendations made therein;

(c) whether Government have since implemented those recommendations;

(d) if so, the details thereof; and